

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.211 - CP(IB)/60(AHM)2021  
Item No.212 – IA 817 of 2021

**Proceedings under Section 95(1) IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Pravin Kumar Tayal  
(Personal Guarantor)

.....Respondent

**Order delivered on 20/07/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Adv.

For the Respondent : Mr. Harmish Shah, Adv.

**ORDER**

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 28.11.2023.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**